

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 271 OF 2017**

**Dated: 1<sup>st</sup> November, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Hubli Electricity Supply company Ltd. & Ors. ... Appellant(s)  
Vs.  
Udupi Power Corporation Limited & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. D. L. Chidananda

Counsel for the Respondent(s) : Mr. Sahil Kaul for UPCL

**ORDER**

Learned counsel for respondent No.1 seeks six weeks time to file reply. He may file the same on or before 15.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on **15.01.2018.**

**(I. J. Kapoor)  
Technical Member**

*ts/tpd*

**(Justice Ranjana P. Desai)  
Chairperson**